

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 109 of 2020

IN THE MATTER OF:

Kailashchandra Ramgopal Lohiya & Ors.

...Appellants

Versus

Vijay Sobhalal Shah & Anr.

.....Respondents

Present:-

**For Appellant: Mr. Rakesh Kumar, Ms. Preeti Kashyap and
Mr. Ankit Sharma, Advocates.**

For Respondent: Mr. Purti Marwaha Gupta, Advocate for R-1.

O R D E R
(Virtual Mode)

11.09.2020 When the case was called out, the Learned Counsel for the Appellant is present and seeks further time to file Rejoinder to the Reply-Affidavit filed by the Respondent No. 1. The same may be filed within two weeks.

The Learned Counsel for Respondent No. 1 is also present.

In the meanwhile, the Learned Counsel for Respondent No. 2 may also file Reply-Affidavit.

List the Appeal For Admission (After Notice) on **01st October, 2020.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.